

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/51/2016
NAME OF THE PETITIONER(S) : RADHAKRISHNAN BABUNIRMALA
NAME OF THE RESPONDENT(S) : PRECISE LIMBUS EYE CARE PVT LTD &1
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

Pamboo Abraham
Radhakrishnan

Respondents

} Radhakrishnan

S. Manjula Devi, Adv
For PSR & CO, CBE

For Applicant/
petitioner

S. Manjula Devi

CP. 51/17

ORDER

Counsels for both the parties are present and submitted the arguments in relation to CA/222/2017 filed in CP/51/2017. The prayer of the Applicant/Petitioner is to declare the Adjourned Annual General Meeting allegedly held on 05.10.2017 as oppressive, illegal, invalid, null and void and stay the operation of the Form DIR-12 and Form INC-22 filed with the Registrar of Company on 04.11.2017 until the disposal of the Company Petition.

As seen there are other issues/matters which are complained of in CP/51/2017. The Petitioner is at liberty to amend the petition and include the prayer made in the CA/222/2017 filed in the CP/51/2017 to which the other party may file detailed reply and the issue raised can be decided in the main petition along with other issues. Accordingly, CA/222/2017 stands **disposed of**. However, the AGM dated 05.10.2017 and filing of the said document with RoC shall be subject to the final outcome of the main CP/51/2017.

Counsel for the Petitioner has filed two CAs; one for amendment of the Petition and the other for arraying the parties. The same are taken on record; copies of which are given to the other side. Counsel for the Respondent is directed to file reply within two weeks. Thereafter, Counsel for the Petitioner will file rejoinder, if any, within one week.

R1 is directed to maintain shareholding pattern as on 13.10.2017 and also the status of the petitioner as directed in the 1st Respondent Company. Put up on **15.01.2018 at 10.30 A.M.**

- Sel -
MEMBER (JUDICIAL)

ghk